

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

O.A. No. 161/07

Lucknow this the 25th day of April, 2007.

Hon. Mr. A.K. Singh, Member (A)

Hon. Mr. M. Kanthaiah, Member (J)

1. Sunil Kumar Pandey, aged about 42 years, son of Sri Bijay Shankar Pandey, resident of Village Gomapur Post Chaupai District Unnao.
2. Sant Kumar Yadav aged about 44 years, son of Sri Ram Ghulam resident of village Paraspur, Post Kusmanda Mohanlalganj, District Lucknow.
3. Kamal Kishore Tewari, aged about 39 years, son of Sri Karuna Shanker Tiwari, resident of village Mau Post Mohanlalganj, Lucknow.
4. Shiv Prakash Shukla, aged about 43 years, son of late Sr Puttu Lal Shukla resident of village Uttarwa, Nigohan Lucknow.
5. Krishna Kumar Soni, aged about 38 years son of Shri Jagdish Parsed Soni resident of village Nigohan, Tehsil Mohanlalganj, District Lucknow.

Applicants.

By Advocate Shri J.N. Mishra.

Vs.

1. Union of India through the Secretary of Post Dak Bhawan, New Delhi.
2. Chief Post Master General U.P., Lucknow Division, Lucknow.
3. Superintendent of Post Offices, Lucknow Division Lucknow.

Respondents.

By Advocate Shri D.S. Tewari.

Order (Oral)

By Hon. Mr. M. Kanthaiah, Member (J)

1. Applicants have filed joint application M.P. No. 526/07 stating that the claims of all the applicants are common as such they have filed application jointly. The respondents Counsel has no



objection. Hence the Joint application is allowed. O.A. number be given.

2. The applicants have also filed M.A. 778/07 seeking condonation of delay in filing O.A., of which respondents have no objection. Hence M.A. 778/07 is allowed.

3. It is the contention of the applicants that they have been working as EDA/GDS and completed 15 years of service and their representations dated 4.4.2005 for regularization on the post of Post Master against 25% quota for EDA/BPM basing on seniority are pending with the respondents. Applicants' counsel also contends that if their pending representations as stated above, are disposed of their purpose will be served. The respondents counsel submits that he has no objection for deciding applicants' representations for regularization on the post of Post Master as claimed by them as per rules and regulations. The applicants are directed to submit fresh representations alongwith copy of this order to the respondents for considering their claim in O.A.

4. In view of the above, the O.A. is disposed of with a direction to the respondents to dispose of the pending representations of the applicants and also fresh representations submitted by them alongwith copy of this order for considering their claim for regularization on the post of Post Master and pass reasoned order as per Rules within a period of two months from the date of filing copy of order alongwith fresh representations by the applicants.

No order as to costs.

Member (J)

25-4-07

S.A.

Member (A)

A handwritten signature in black ink, appearing to read 'A. Singh'.